

Special stalls for display and sale of Indian khadi clothes may be opened in International Trade Fairs through which we can propogate the non-violent and peaceful ideals of Mahatma Gandhi, Pandit Nehru, Smt. Indira Gandhi and Shri Rajiv Gandhi.

Concessions under this Act must be provided to only those industries which are purely village industries and rural-oriented. Mat-weaving, basket making, bamboo-chairs makings, doll-making and making of wooden dolls, statues and other artefacts are certain of pure village industries. In this industrially advanced times, the Minister may kindly reconsider whether there is any more need to categories soap-making, paper-making and oil extracting as village industries under this Act. These industries involve higher capital outlay and also increasingly becoming mechanised trades. I, therefore, request the Govt. to redefine the term 'village industries' so that only pure village industries as I exemplified earlier receive the benefits under this Act. The money spent on these industries which are not purely village industries may be fruitfully utilised on pure village industries for their development.

The Bill proposes to cover village industries which have an investment limit of Rs. 15000. Considering the value of money in these times, I request the Govt. to raise this investment limit to Rs. 30000. The bill also proposes to divide India into 6 regions for representation in the Khadi and Village Industries Commission. However, the Bill does not make a reference to the States which would be in each such region. I request the Minister to specify the States in each proposed region in his reply.

Sir, during the days of independence movement, there used to be exchange of khadi production between the States. Khadi woven in Assam and Andhra used to

come to Tamil Nadu and *vice versa*. This sort of exchange of khadi clothes between the States must be resumed in the interest of national integration.

With these words, I thank you for the opportunity given.

15.30 hrs.

ANNOUNCEMENT RE SITTING OF LOK SABHA ON MONDAY, 11TH MAY, 1987

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, I would like to take this opportunity to inform the Hon. Members that the sitting of this House has been extended to Monday, the 11th May, 1987.

MR. CHAIRMAN: We have to take the consensus of the House. Is it the pleasure of this House to extend the sitting of this House to Monday, the 11th May 1987?

HON. MEMBERS: Yes.

MR. CHAIRMAN: The House will sit on 11th May 1987 also.

15.31 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Thirty-sixth Report

SHRI HUSAIN DALWAI (Ratnagiri): Sir, I beg to move:

"That this House do agree with the Thirty-sixth Report of the

Sh. Husain Dalwai]

Committee on Private Members' Bills and Resolutions Presented to the House on the 6th May, 1987."

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 6th May, 1987."

The motion was adopted.

MR. CHAIRMAN: Now, the Bills to be introduced.

Shri Bhattam Srirama Murty—not present.

15.31 1/2 Hrs.

DOCTORS AND ENGINEERS (REGULATION OF MIGRATION TO FOREIGN COUNTRIES) BILL*

[English]

DR. P. VALLAL PERUMAN (Chidambaram): I beg to move for leave to introduce a Bill to regulate the migration of doctors and engineers to foreign countries.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to regulate the migration of doctors and engineers to foreign countries."

The motion was adopted.

DR. P. VALLAL PERUMAN: Sir, I introduce the Bill.

15.32 Hrs.

CONSUMER PROTECTION (PRICE DETERMINATION OF THE PRODUCTS MANUFACTURED IN THE PRIVATE SECTOR) BILL*

[English]

SHRI CHINTAMANI JENA (Balasore): I beg to move for leave to introduce a Bill to provide for setting up of a Bureau for determination of prices of products manufactured in the private sector and for matters connected therewith.

MR. CHAIRMAN: The question is:

"The leave be granted to introduce a Bill to provide for setting up of a Bureau for determination of prices of products manufactured in the private sector and for matters connected therewith.

The motion was adopted.

SHRI CHINTAMANI JENA: I beg to introduce the Bill.

15.32 1/2 Hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES (RECOGNITION OF WELFARE ASSOCIATIONS) BILL*

[English]

DR. P. VALLAL PERUMAN (Chidambaram): I beg to move for leave to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them.

MR. CHAIRMAN: The question is: